

(a) whether it is a fact that there is huge difference in the working of CRPF and other paramilitary forces (ITBP and BSF) deployed to tackle naxalite problem;

(b) whether naxal operations have failed because of difference in working of local police, CRPF and other paramilitary forces; and

(c) the reasons why naxalites are easily targeting CRPF jawans on the one hand, while on the other hand paramilitary forces deployed in these areas remain unscathed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) No Sir, all Central Paramilitary Forces are well trained and equipped to tackle naxalite problem.

File of mercy petition of Afzal Guru

1100. SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the date on which file pertaining to mercy petition of Parliament attack case convict Afzal Guru was sent to the State Government of Delhi for its comment;

(b) the date on which the State Government of Delhi sent back the file and when it was received by Union Ministry of Home Affairs; and

(c) whether a number of reminders were issued to Delhi Government to return back the file, along with the date thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) On receipt of mercy petitions under Article 72 of the Constitution of India by and on behalf of Afzal Guru, the Government of NCT Delhi were requested in 2006 to furnish their comments on the issue of grant of clemency to Afzal Guru. After reminders, the comments from the Lieutenant Governor, Delhi have been received.

Mercy petition

1101. SHRI AMAR SINGH:

SHRI BALAVANT ALIAS BAL APTE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of mercy petitions pending with the Government at present;

(b) since when each petition is pending and with whom and the specific reasons in each case; and

(c) by when, these are likely to be disposed off?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) 27 Mercy petitions are pending under Article 72 of the Constitution with the Government of India. Details of these cases are given in the Statement (*See* below).

(c) The power under Article 72 of the Constitution does not contain any limitation as to the time, in which the power conferred might be exercised.

Statement

*List of pending mercy petitions of condemned prisoners
under Article 72 of Constitution*

Sl. No.	Name of Condemned prisoner(s) & State/UT	Status
1	2	3
1	Gurmeel Singh, U.P.	Submitted to the President's Secretariat on 18.5.2007 and resubmitted on 09.12.2009
2	Piara Singh, Sarabjit Singh, Gurdev Singh & Satnam Singh, Punjab	Submitted to the President's Secretariat on 11.11.97 and 11.6.1999 and resubmitted on 12.7.2005 and 23.06.2010
3	Shobhit Chamar, Bihar	Submitted to the President's Secretariat on 27.3.2000 and resubmitted on 25.5.2005 and 05.07.2010
4	Mohan and Gopi, Tamil Nadu	Submitted to the President's Secretariat on 9.7.1999 and resubmitted on 9.8.2005 and on 30.07.2010
5*	Molai Ram Santosh, Madhya Pradesh	Submitted to the President's Secretariat on 28.5.2001 and resubmitted on 2.5.2005. Case called back for review on 23.7.2010. The matter is under examination in MHA.

1	2	3
6	Dharam Pal, Haryana	Submitted to the President's Secretariat on 7.2.2000 and resubmitted on 11.7.2005
7	Mahender Nath Das, Assam	Submitted to the President's Secretariat on 21.6.2001 and resubmitted on 20.4.2005
8	S.B. Pingale, Maharashtra	Submitted to the President's Secretariat on 8.4.2004 and resubmitted in June, 2005
9	Jai Kumar, Madhya Pradesh	Submitted to the President's Secretariat on 21.7.1999 and resubmitted on 2.5.2005
10	Suresh and Ramji, UP	Submitted to the President's Secretariat on 8.4.2004 and resubmitted on 21.6.2005
11	Murugan, Santhan and Arivu, Tamil Nadu	Submitted to the President's Secretariat on 21.6.2005
12	Sheikh Meeran, Selvam and Radhakrishnan, Tamil Nadu	Submitted to the President's Secretariat on 24.11.2003 and resubmitted on 8.8.2005
13*	Sattan and Guddu, Uttar Pradesh	Under examination in Ministry of Home Affairs.
14*	Om Prakash, Uttarakhand	Submitted to the President's Secretariat on 14.5.2004 and resubmitted on 11.7.2005. In November, 07 the case has once again been returned for examining the petition forwarded by mother of the prisoner. The matter is under examination in MHA.
15	Devender Pal Singh, Delhi	Submitted to the President's Secretariat on 9.8.2005

1	2	3
16	Simon, Ghanaprakash, Madaiah and Bilavandra, Karnataka	Submitted to the President's Secretariat on 2.5.2005
17	Praveen Kumar, Karnataka	Submitted to the President's Secretariat on 8.9.2005
18	Satish, U.P.	Submitted to the President's Secretariat on 14.7.2008
19	Sushil Murmu, Jharkhand	Submitted to the President's Secretariat on 12.4.2005
20*	Mohd. Afzal, Delhi	Under examination in Ministry of Home Affairs.
21	Saibanna, Karnataka	Submitted to the President's Secretariat on 28.9.2007
22	Kunwar Bahadur Singh & Karan Bahadur Singh, U.P.	Submitted to the President's Secretariat on 5.1.2006
23	Laliya Doom and Shiv Lal, Rajasthan	Submitted to the President's Secretariat 2.5.2005
24	Jafar Ali, U.P.	Submitted to the President's Secretariat 18.8.2006
25	Sonia and Sanjeev, Haryana	Submitted to the President's Secretariat on 11.2.2008, resubmitted on 21.05.2009 & 05.03.2010 with clarification.
26	Bandu Baburao Tidake, Karnataka	Submitted to the President's Secretariat on 23.10.08
27*	Bantu, U.P.	Under examination in Ministry of Home Affairs.

* Pending in the Ministry of Home Affairs.

Freedom fighters from Maharashtra

†1102. SHRI Y.P. TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.